

**Central Administrative Tribunal
Principal Bench**

RA No.105/2019

in

OA No.4291/2013

OA No.4293/2013

OA No.4300/2013

OA No.4301/2013

New Delhi, this the 6th day of May, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Nitish Sharma & Ors. ... Review Applicants.

Vs.

Union of India & Ors. ... Review Respondents.

: O R D E R (IN CIRCULATION) :

Justice L. Narasimha Reddy, Chairman:

Having filed as many as four cases, the applicant did not come to attend the hearing when the case was listed. Since the OAs were of the year 2013, we are left with no alternative except to peruse the record as provided for under Rule 15 of CAT (Procedure) Rules, 1987, and to decide the same. We did not find any merit in the OAs. The applicant is not able to point out as to whether any specific provision of law, or any fact borne out from the record was omitted from consideration. We do not find any basis to review the order passed in the OA. The RA is accordingly dismissed.

**(Mohd. Jamshed)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

/pj/